

ITEM NO.802  
(MM)

COURT NO.5

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 17390/2024

[Arising out of impugned final judgment and order dated 29-11-2024  
in MCRC No. 46089/2024 passed by the High Court of Madhya Pradesh  
Principal Seat at Jabalpur]

PRAKASH & ANR.

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

WITH

SLP(Crl) No. 280/2025 (II-A)

Date : 13-02-2025 These petitions were MENTIONED today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Ms. Niti Richhariya, AOR (Mentioned by)

For Respondent(s) : Ms. Mrinal Gopal Elker, AOR

UPON mentioning the counsel the Court made the following  
O R D E R

List on 19<sup>th</sup> February, 2025.

(SONIA BHASIN)  
ASSISTANT REGISTRAR-cum-PS

(RANJANA SHAILEY)  
COURT MASTER (NSH)